

(21)

**NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04/08/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL**

**APPLICATION NUMBER** :  
**PETITION NUMBER** : TCP/528/ (IB)/2017  
**NAME OF THE PETITIONER(S)** : BASF INDIA LTD  
**NAME OF THE RESPONDENT(S)** : MOSMETRO INDIA PVT LTD  
**UNDER SECTION** : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	


1) S. SATISH

Counsel for Petitioner



**ORDER**

Counsel for petitioner present and stated that the petitioner is an operational creditor and made compliances as required under the provisions as per the IB Code, 2016 and also as per the notification of MCA dated 29.6.2017. He is directed to place the proof of complying with the same. He also stated that the notice sent to the respondent returned unserved. I feel it is proper to direct the counsel for petitioner to send notice to the respondent by way of newspaper publication for their appearance and submission in this matter and file an affidavit in proof of the same by the next date of hearing. Put up on 16.08.2017 at 10.30 A.M.

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)